

National Company Law Tribunal

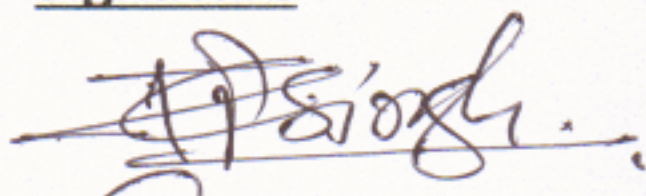
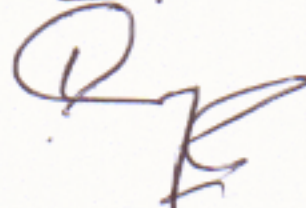
Allahabad Bench

CP NO. (IB) 89/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017

NAME OF THE COMPANY: ONGC Employees Contributory Provident Fund
TRUST

SECTION OF THE COMPANIES ACT: Section 7 and 14 & 33

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	R.P. Singh.	Adv.		
2.	Krishna Dev Yee	Adv.		

CP No. (IB)/89/ALD/2017


Advocate, Shri R.P.Singh for the petitioner. The present application is filed for restoration of the IB petition, which came to be dismissed in default on 02.08.2017. A copy of the application be provided to the Corporate Debtor Company as well as to Central Govt. through office of the learned ASG to assist this court on the legal issue as to whether the provision of Civil Procedure Code (CPC) can be made applicable on the proceedings of the I & B Code, specifically for the purpose of restoration and or setting aside ex-parte.

A copy of this order be communicated to the Central Govt., Ministry of Corporate Affairs to offer its view and to the office of learned A.S.G., Allahabad.

The matter be listed on 30th October, 2017.

Dated:10.10.2017

Typed by
P.K. Jyoti


H.P. Chaturvedi, Member (Judicial)